

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11058/2002

(From the judgement and order dated 13/03/2002 in WA 621/2000
of The HIGH COURT OF A.P. AT HYDERABAD)

REGISTRAR,OSMANIA UNIVERSITY & ORS.

Petitioner (s)

VERSUS

B.K.RAMA DEVI

Respondent (s)

(With prayer for interim relief and Office Report)
(For Final Disposal)
WithSLP(C)No.6061/2003; SLP(C)No.6066/2003; SLP(C)No.9062/2004;
SLP(C)No.9277/2004; and SLP(C)No.9278/2004.

Date : 25/02/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE P.P. NAOLEKARFor Petitioner (s)Mr. H.S. Gururaja Rao, Sr. Adv.
Mr. T.V. Ratnam,Adv.For Respondent (s)Mr. P.S. Narasimha, Adv.
Mr. Ananga Bhattacharyya, Adv. forM/s. P.S.N. & Co., Adv.

Mrs. Anjani Aiyagari,Adv.

Dr. Shyamlnha Pappu, Sr. Adv.
Mr. R. Krishnaamorthi, Adv.
Mr. V.N. Pandey, Adv.
Mr. Mohan Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

On request, adjourned.

(Subhash Chander) (Prem Prakash)
Court Master Court Master